The financial assistance is towards relief and not for compensation of loss. The main objective of the relief fund is to assist the affected persons to start their economic activities again and the relief is by way of gratuitous assistance as an immediate help to overcome the stress.

In order to support the affected people of these two States, the Government of India had released assistance of Rs.1,000 crore each to Andhra Pradesh and Odisha for relief and rehabilitation.

The concerned State Governments is required to undertake necessary relief operations in the cyclone 'Phailin' affected areas out of the fund readily available in the corpus of the State Disaster Response Fund (SDRF) as per norms. Under the guidelines for expenditure from SDRF/National Disaster Response Fund (NDRF), the assistance to the affected people is admissible without any discrimination *inter-alia* for ex-gratia payment to the families of deceased persons, gratuitous relief, Agriculture Input Subsidy, assistance for repair of damaged houses and damaged infrastructure according to the magnitude of the event. In addition to regular schemes of crops damage, the farmers are also entitled for compensation under the National Agricultural Insurance Scheme of the Ministry of Agriculture, which is implemented by the State Government. Information on assistance provided to the victims' families from the SDRF/NDRF is not maintained by the Ministry of Home Affairs, since execution of relief activities on the ground is responsibility of the State concerned.

## Agencies authorised to intercept telephone calls

2243. DR. JANARDHAN WAGHMARE:

SHRI N.K. SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of agencies authorised to intercept telephone calls in the country;
- (b) whether these agencies have been directed to submit monthly reports about the information gathered from intercepted calls;
- (c) if so, whether Government has received any opposition with respect to submitting the reports on monthly basis; and
  - (d) if so, the details thereof and reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) Following is the list of notified Law Enforcement Agencies which facilities for Lawful Interception Monitoring can be extended.

## Central Agencies

- Intelligence Bureau,
- (ii) Narcotics Control Bureau,
- (iii) Directorate of Enforcement,
- (iv) Central Board of Direct Taxes,
- (v) Directorate of Revenue Intelligence,
- (vi) Central Bureau of Investigation,
- (vii) National Investigation Agency,
- (viii) Research & Analysis Wing (R&AW),
- (ix) Directorate of Signal Intelligence, Ministry of Defence- for Jammu and Kashmir, North East & Assam Service Areas only.

## • State Agencies

Director General of Police, of concerned state/Commissioner of Police, Delhi for Delhi Metro City Service Area only.

- (b) The Central Law Enforcement Agencies have been directed to submit monthly reports about the information gathered from intercepted calls.
  - (c) and (d) No Sir.

## Plane hijacking planes of IM

2244. SHRI S. THANGAVELU: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Government has received an input that Indian Mujahideen (IM) cadre has been planning a plane hijack, if so, the details thereof;
- (b) whether it is also a fact that security has been stepped up at bigger airports in order to ensure that all possible holes were plugged; and
  - (c) whether Government has alerted the State Governments in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (c) There is no available intelligence input regarding plan of Indian